

**CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH**

O.A.No. 367 of 1991  
~~Ex-Nos~~

**Date of Decision: 6-4-99**

Mr. Ghanshyam Ratilal Dave : Petitioner(s)

Mr. R.R. Tripathi : Advocate for the petitioner(s)

Versus

Union of India & Ors. : Respondent(s)

Mr. N.S. Shevde : Advocate for the respondent(s)

**CORAM**

**Hon'ble Mr. V. Radhakrishnan : Member(A)**

**Hon'ble Mr.P.C.Kannan : Member(J)**

**JUDGMENT**

1. Whether Reporters of Local papers may be allowed to see the judgment?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgment?
4. Whether it needs to be circulated to other Benches of the Tribunal?

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Mr. Ghanshyam Ratilal Dave,  
Dy. Shop Superintendent,  
Western Railway,  
Sabarmati, Ahmedabad.

: Applicant.

(Advocate : Mr. R.R. Tripathi)

**VERSUS**

1. Union of India,  
Notice to be served through  
The General Manager,  
Western Railway,  
Churchgate, Mumbai.

2. Chief Works Manager,  
Engineering Workshop,  
Western Railway, Sabarmati,  
Ahmedabad.

: Respondents.

(Advocate : Mr. N.S. Shevde)

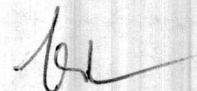
**: ORAL ORDER :**  
**: O.A. NO. 367 OF 1991 :**

Date : 6-4-99

**PER : HON'BLE MR. V. RADHAKRISHNAN : MEMBER (A)**

Mr. R.R. Tripathi, counsel for the applicant is not present. Mr. Shevde is present. Dismissed for default.

  
(P.C. Kannan)  
Member (J)

  
(V. Radhakrishnan)  
Member (A)

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